

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO.411/2000
IN
O.A.NO.882/99

New Delhi, this the 80th day of December, 2000

(33)

Hon'ble Mr. S.A.T. Rizvi, Member (A)

Union of India through
The Secretary
M/O Finance
North Block,
New Delhi.

....Review Applicant.

VERSUS

1. Shri Santokh Singh,
S/O Sh. Amar Singh
R/O RZ-G-548, Raj Nagar II,
Palam Colony, New Delhi.
2. Shri Gulab Singh,
S/O Sh. Tara Chand,
R/O H.No.48, Vil. Bakner,
Narela, Delhi.

..Respondents

O R D E R

I have perused the contents of RA filed for reviewing the order passed by this Tribunal in OA-882/99 on 12.10.2000.

2. The aforesaid order dated 12.10.2000 was passed on the basis of pleadings of the parties and in the light of the arguments made by the learned counsel on either side. I find that the review applicant has only tried to re-argue the case in detail. There is no error or mistake on the face of the record and there is no other justification for reviewing the order in question. The review application cannot be considered in terms of Order 47 Rule (1) of the CPC either.

3. In the result, the RA is rejected without any order as to costs.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

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